CBI Case No. 09/2019

CBI v. Vinay Kumar Chibber & Ors.

06.06.2020

**Present:-**   Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Accused No. 1 and 16.

Sh. Anindya Malhotra, counsel for accused No.1.

Sh. Nitya Sharma, proxy counsel for accused Nos. 2 and 3.

Sh. Gopal Singh, counsel for accused Nos. 4, 17 and 18.

Sh. Praveen Aggarwal, legal aid counsel for accused No. 5.

Sh. V. K. Prasad, counsel for accused Nos. 12 and 13.

Sh. V. K. Goswami, counsel for accused 14.

Sh. Arun Sharma, counsel for accused No. 15.

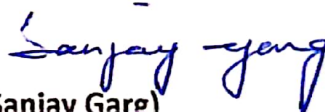Ahlmad has reported  that the charge sheet and the accompanying documents consist of about 4000 pages.

Vide office order No. E-1877-1976/DJ/RADC/2020 dated 22.05.2020, the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, has instructed that since scanning facility is not available in the court complex, the prosecution department be requested to provide the charge sheet and the accompanying documents in electronic mode to facilitate the hearing of final arguments through video conference.

PP for the CBI submits that as the copy of the charge sheet and the accompanying documents are not available in electronic mode, the  same cannot be provided to the court. Both the sides further submit that since the judicial record is voluminous and numerous documents would be required to be referred during the course of the arguments, it would  not be feasible to address arguments through video conference.

Considering the above.and the fact that the regular functioning of the courts has been suspended till 14.06.2020, the matter be relisted for final arguments on the date already fixed i.e. 18.06.2020.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

(Sanjay Garg)

Special Judge (PC Act) (CBI)-18,

Rouse Avenue District Courts,

New Delhi.